

(7)

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No.2208/2002

This the 3rd day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri A.K. Taneja
Permanent Way Inspector Gr.II
Central Railway
Agra Cantt. (U.P.)

-Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India: Through

1. The General Manager
Central Railway
C.S.T.
Mumbai.
2. The Divisional Railway Manager
Central Railway
Jhansi.
3. The Medical Director
Central Railway Hospital
Mumbai.
4. The Chief Medical Superintendent
Railway Hospital,
Jhansi.

-Respondents

ORDER (Oral)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

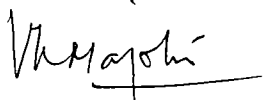
Learned counsel for the applicant contends that an appeal has already been preferred, which is pending with the General Manager, Central Railway, Mumbai. The same had been filed on 19.12.2001. Copy of the same is Annexure A-8.

2. At this stage it will be in the fitness of things and in the interest of justice, if a decision in the appeal preferred by the applicant is taken by respondent No.1. Consequently, the OA is disposed of with a direction that the pending appeal, copy of which is Annexure A-8, should be


As Ag

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disposed of within a period of six months from the date
of receipt of a copy of this order.



(V.K. Majotra)
Member (A)



(V.S. Aggarwal)
Chairman

cc.